

## Annexure 3

Name of the Corporate debtor: M/s. Dharti Dredging and Infrastructure Limited ; Date of commencement of CIRP: 05.04.2022; List of Creditors as on :15.12.2022

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

| S No | Name of Creditors   | Identification No | Details of claims |                   | Details of claim admitted |                  | Amount covered by Security Interest  | Amount covered by guarantee   | Whether related party | % of voting share in COC | Amount of contingent claim | Amount of any mutual dues, that may be | Amount of claim not admitted | Amount of claim under verification | Remarks if any |
|------|---------------------|-------------------|-------------------|-------------------|---------------------------|------------------|--|---|-----------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|----------------|
|      |                     |                   | Date of Receipt   | Amount Claimed    | Amount of claim admitted  | Nature of claims |  |   |                       |                          |                            |  |                              |                                    |                |
| 1    | State Bank of India | F-1               | 19.04.2022        | 1477948257        | 1477948257                | FORM C           | Equitable Mortgage & Hypothecation FMV of: L & B-Rs.5,24,23,554/--dated 05.01.2022. P & M Rss.26,17,80,300/--dated 28.03.2022  | Rs.147,79,48,256.51   | NO                    | 50.064                   | 0                          | NIL                                    | 0                            | 0                                  |                |
| 2    | Federal Bank        | F-2               | 26.04.2022        | 457148451         | 457148451                 | FORM C           | A)First charges on all current assets if the company both present and future ranking pari passu with other working capital lenders in consortium of SBI and ICICI. B)Hypothecation of stock and receivable on pari passu basis. C)First charge on pari passu basis among the member banks of consortium by way of hypothecation of all dredgers and First charges on pari passu basis among other member banks of consortium on unencumbered fixed assets both present and future valued at Rs 96.30 crores (WDV) as on 31.03.2015. D)Pari passu charges on 55.13 lakhs equity shares at Rs 10/- each of the company held by the promoters and associates.   | The total claim as on 05.04.2022 is Rs 45,71,48,451.41 (Rupees forty five crores seventy one lakhs forty eight thousand four hundred fifty one and Paise forty one only)<br><br>The table containing the details of the computation of the amount of the total claim in annexed herewith as S.No.26 in the list of supporting documents   | NO                    | 34.451                   | 0                          | NIL                                    | 0                            | 0                                  |                |
| 3    | ICICI Bank          | F-3               | 22.04.2022        | 1017024100        | 1017024100                | FORM C           | The entire claim amount is covered by the below securities. The value of the securities are as below.<br>1. First pari passu charges on entire current assets of DDIL along with other consortium working capital lenders (apportioned value of ICICI Bank -Rs.1,398.0 million-calculated based on provisional financial for FY2021).<br>2. First pari passu charges on entire unencumbered movable fixed assets of DDIL (11 dredgers) along with other consortium working capital lenders (apportioned value of ICICI Bank -Rs.158.2 million-calculated based on valuation report dated March 30,2021).<br>3. Equitable mortgage on the office building of DDIL situated at 6-3-1113/2, DDIL Bhavan, B.S Maktha, Begumpet along with other consortium working capital lenders (apportioned value of ICICI Bank -Rs.17.7 million-calculated based on valuation report dated March 30,2021).<br>4. Unconditional and irrevocable personal guarantees of:<br>(a). Mr. Rajesh Kumar Jhunjunwala.<br>(b). Mr. A. Rajendra.<br>(c). Mrs. A. Vijay Lakshmi.<br>5. Unconditional and irrevocable corporate guarantee of Viraj Marine Project Private Limited (holding company of DDIL).<br>6. Pledge of 5,512,765 share of DDIL held by Viraj Marine Project Private Limited on a pari passu basis amount all the | The entire claim amount of ICICI Bank mentioned above is covered by personal /corporate guarantee executed in favour of working capital consortium lenders on June 09,2010 guarantees the payment of the entire facility amount along with overdue amounts if any; (iv) Details of guarantors: 1. Viraj Marine Project Private Limited (Corporate guarantor), registered at Plot No.148, Survey No.69/1, Ravi Colony, Trimulgherry, Secunderabad, Hyderabad, Telangana-500015.<br>2. Mr. Rajesh Kumar Jhunjunwala, residing at 14, Chowpatty View, Morvi Lane, Chowpatty, Mumbai, Maharashtra-400007. 3. Mr. A. Rajendra, residing at plot no.148, Survey no.69/1, Ravi Colony, Trimulgherry, Hyderabad, Telangana-500015.<br>4. Mrs A. Vijaylakshmi, residing at Plot No 148, Survey No.69/1, Ravi Colony, Trimulgherry, Hyderabad, Telangana.-500015. | NO                    | 15.485                   | 0                          | NIL                                    | 0                            | 0                                  |                |
|      |                     | <b>Total</b>      |                   | <b>2952120807</b> | <b>2952120807</b>         |                  |  |   |                       | <b>100.00</b>            | <b>0</b>                   |  | <b>0</b>                     | <b>0</b>                           |                |